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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH  
NEW DELHI.

O.A.No.874 of 1987.

Decided on 16.12.1987

Kumari Anju Srivastava, F-104, Road No.2,  
Andrews Ganj, New Delhi- 110 049.

...Applicant

Versus

Union of India through the Secretary, Ministry  
of Health & Family Welfare, Nirmal Bhawan,  
New Delhi and others. ....Respondents

For the applicant : Mrs. Subhadran, Advocate.

For the respondents: Mr. P.P. Khurana, Advocate

CORAM : Hon'ble Mr. Justice J.D. Jain, Vice Chairman.

Hon'ble Mr. Birbal Nath, Administrative Member

JUDGMENT (Oral)

In view of our interim order dated  
18th November, 1987 the learned Counsel for the  
respondents states that the applicant has joined  
the post of Junior Hindi Translator with effect  
from 7th December, 1987. He further undertakes  
that she shall continue to work on the said post  
on ad hoc basis till a regular candidate is  
appointed and joins the said post.

In view of this categorical statement  
of the learned Counsel for the respondents, counsel  
for the applicant submits that she wishes to withdraw  
this application as having become infructuous

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and she wishes to file a fresh application if and when need be. Hence this application is dismissed as withdrawn, with no order as to costs.

16/12/87

(Birbal Nath)  
Administrative Member

J.D. Jain

(J.D. Jain)  
Vice Chairman

\*16.12.1987\*